- (b) Statement by Government accepting the above Report [Placed in Library for (a) and (b). *See* No. LT-231/89]
- I. Report and Accounts (1988-89) of the Telecommunications Consultants India Limited, New Delhi and related papers.

Papers Laid

- II. Report and Accounts (1988-89) of the Cochin Shipyard Limited, Cochin and related papers.
- III. Report and Accounts (1988-89) of the Hindustan Teleprinters Limited, Madras and related papers.
- IV. Report and Accounts (1988-89) of the Indian Telephone Industries Limited, Bangalore and related papers.

V. Report and Accounts (1988-89) of the Navik Bharihya Nidhi, Bombay and related papers.

- VL Report and Accounts (1988-89) of the Kandla Dock Labour Board, Kandla and related papers.
- VII. Report and Accounts (1988-89) of the Madras Dock Labour Board, Madras and related papers.
- VIII. Notifications of the Ministry of Surface Transport.

THE MINISTER OF SUR-FACE /RANSPORT WITH ADDI-TIONAL CHARGE OF THE MIN-ISTRY OF COMMUNICATIONS (SHRI K. P. UNNIKRISHNAN): Madam, I lay on the Table: —

1. A copy each (in English and **Hindi**) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956: —

(I)(a) Eleventh Annual Report and Accounts of the Telecommunications Consultants India Limited, NewDslhi for the year 1988-89, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

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- (b) Review by Government on the working of the Company. [Placed in Library for (a) & (b). See No. LT-89/89]
- II (a) Seventeenth Annual Report and Accounts of the Cochin Shipyard Limited, Cochin, for the- year 1988-89, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General ofInd'a thereon.
 - (b) Review by Government on the working of the Company.[Placed in Library for (a) & (b) See No. LT-92/89]
- 111(a) Twenty-eighth Annual Report and Accounts of the Hindustan Teleprinters Limited, Madras, for the year 1988-89, together with the Auditors' Report' on j the Accounts and ths comments the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the Company. [Placed in Library for (a) & (b). See No. LT-90/89]
- IV (a) Thirty-ninth Annual Report and Accounts of the Indian Telephone Industries Limited, Bangalore, for the year 1988-89, together; with the. Auditors' Report on the Accounts and tha comments of the Comptroller and Auditor General ofIndiathnrcon.
 - (b) Review by Government on the working of the Company. [Placed in Libray for (a) & (b). See No. LT-41/89]

- V. A copy each (in English and Hindi)of the following papers under section 3 of Seamen's Provident Fund Act, 1966:
- (i) Twenty-third Annual Report of the Navik Bhavishya Nidhi Bombay, for the year 1988-89.
- (ii) Annual Accounts of the Navik Bhavishya Nidhi, Bombay, for the year 1988-89 and the Audit Report thereon.
- (iii) Review of Government on the working of the Nidhi.[Placed in Library. For (i) to (iii) See No. LT—96/89].
- A copy each (in English and Hindi) of the following papers, under section 5E of the Dock Workers (Regulation of Employment) Act, 1948: —
- VI. (a) Annual Report and Accounts of the Kandla Dock Labour Board, Kandla, for the year 1988-89, together with the Audit Report on the Accounts.
 - (b) Review of Government on the working of the Board. [Placed in Library. For(a) & *Qi) See* No. LT-94/89]
- VII. (a) Annual Report and Accounts of the Madras Dock Labour Board, Madras, for ths year 1988-89, together with the Audit Report on the Accounts.
 - (b) Review by Government on the working of the Board. [Placed in Library. For (a) & (c) See No. LT-75/89].
- VIII. A copy each (in English and Hindi) of the following Notification of the Ministry of Surfaca Transport (Ports Wing), under sub-section (4)

of section 124 of the Major Port Trusts Act, 1963: — (i) G. S. R. No. 825 (E), dated the 14th September, 1989, publishing the Visakhapatnam Port Employees' (Conduct) Amendment Regulations 1989.

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- (ii) G. S. R. No. 866 (E), dated the 29th September, 1989, publishing the Madras Port Trust Employees'(Contributory Loss in Wages Compensation), regulations, 1989.
- (iii) G. S. R. No. 867(E), dated the 29th September, 1989, publishing the Mormugao Port Employees' (Allotment of Residences) (First Amendment) Regulations, 1989.
- (iv) G. S. R. No. 910(E), dated the 23rd October, 1989, publishing the Tuticorin Port Employees (GPF) Amendment Regulations, 1989.
- (v) G. SR. No. 682 (E), dated the 5th November, 1989, approving the Paradip Port Trust Employees (Conduct) Regulations 1989.
- (vi) G. S. R. No. 1009 (E)dated, the 15th November, 1989 publishing the Bombay Port Trust Provident Fund (Amendment) Regulations, 1989.
- (vii) G. S. R. 847 (E), dated the 20th July, 1989 publishing the New Mangalore Port Trust (Distraint or Arrest and Sale of Vessels) Regulations, 1989.
- (viii) G. S. R. No. 742 (E), dated the 9th August, 1989., publishing the Tuticorin Port Trust (Handling of Freight Containers containing Dangerous/Hazardous Cargo) Regulations, 1988.
- (ix) G. S. R. No. 782 (E) dated the 25th August, 1989, publishing the Kandla Port Em-

ployecs (Joining Time)Regulations 1989.

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(x) G. S. R. No. 798 (E), dated the 31st August, 1989, publishing the Kandla Port Employees (Conduct) Amendment Regulations, 1989.

(xi) G. S. R. No. 799 (E), dated the 31st August, 1989, publishing the Cochin Port Employees (Recruitment) Seniority and Promotion) Amendment Regulations, 1989.

(xii) G. S. R. No. 878 (E), dated ths 4th October, 1989, publishing th-) Mormugao Port Employees' (Conduct) (Sscond Amendment) Regulations, 1989.

(xiii) G. S. R. No. 1002 (E), dated the 8th November, 1989, publishing the Bombay Port Trust (Licensing of Stevederei and Allied Matters) Amendment Regulations, 1989. IPlaced in Library. For (i) to (xiii) *See* No. LT-85/89)]

(xiv) A copy (in English and Hindi) of the Ministry of Surface Transport (Ports Wing) Notification G. S. R. No. 59 (E), dated the 2nd June, 1989, publishing the Merchant Shipping (Certificates of Competency) Rules, 1989, under suh-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library *[See* No. LT-86/89]

(xv) Acopy (in English and Hindi of the Ministry of Surface Transport (Shipping Wing) Notification G. S. R. No. 827 (E), dated the 15th September, 1989, publishing the Sailing Vessels (Members of Crew) Amendment Rules, 1989, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library (See No. LT-86/89]

(xvi) A copy (in English and Hindi) of the Ministry of Surface Transport (Ports Wing) Notification S. O. No. 795 (E), dated the 6th October, 1989, prohibiting lights and regulating heights <of buildings, structures and trees for unobstructivc functioning of "General" lighthouses, under suh-section (1) of section 8A of the light House Act, 1927 [Placed in Library *[See* No. LT -88/89]

on the Table

Notification of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training).

THE MINISTER OF INFOR-MATION AND BROADCASTING AND PARLIAMENTARY AFF-AIRS (SHRI PARVATHANENI UPENDRA) Madam on behalf of Prof. M. G. K, Menon I also lay on the table: —

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), under sub-section (2) of section 30 of tha All India Service Act, 1951: —

(1) G. S. R. No. 418 dated the 17thJune, 1989 publishing the Indian Administrative Service (Pay) Sixth Amendment Rules, 1981.

(2) G. S. R. No. 419 dated the 17th June, 1989, publishing the Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1989,

(3) G. S. R. No. 420 dated the 47th June, 1989publishing the Indian Administrative Service (Pay) Fifth Amendment Rules, 1989,

(4) G. S. R. No. 421 dated the 17th June, 1989, publishing the Indian Police Sarvica, (Fixation of Cadre Strength) Sixth Amendment Regulations, 1989.

(5) G. S. R. No. 422 dated the 17th June, 1989 publishing the Indian Police ServicD (Pay) Fourth Amendment Rules, 1989.

(6) G. S. R. No. 455 dated thelst July, 1989 publishing the